

Central Administrative Tribunal
Principal Bench

RA 152/2000
in
CP 167/1998
in
OA 439/1996

New Delhi this the 2nd day of June, 2000

Hon'ble Shri S.R. Adige, Vice Chairman(A).
Hon'ble Smt. Lakshmi Swaminathan, Member(J).

Mrs. Darshana,
w/o Shri Maha Singh,
R/o H-235, J.J. Colony,
Wazirpur, Delhi.

... Applicant.

Versus

1. Shri P.V. Jaikrishnana,
the then Chief Secretary,
Govt. of NCT of Delhi,
5, Sham Nath Marg,
Delhi. ... Respondents.
2. P.K. Langar,
Director General,
Directorate of NCC,
R.K. Puram, West Block-4,
Delhi-110 066. ... Respondents.

O R D E R (By circulation)

We have seen RA 152/2000 which has been filed for review of the order passed by the Tribunal dated 8.12.1999 in CP 167/98 arising out of the order passed in OA 439/96 dated 1.9.1997.

2. None of the grounds contained in Order 47 Rule 1 CPC read with Section 22(3)(f) of the Administrative Tribunals Act, 1985 under which alone Review Application can be allowed, is available in this RA. Apart from that, RA has been filed for review of the order passed in CP No. 167/98. As we see no good grounds to allow the Review Application, it is accordingly rejected.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member(J)

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

'SRD'